

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A.No.377/2004 IN
O.A.NO.1758/2003

this the 10th day of March, 2004

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri S. A. Singh, Member (A)

Pramod Kumar Shukla
S/o Shri G.S.Shukla aged about 42 years
R/o J-3/771, Khirki Extension,
Malviya Nagar, New Delhi and employed
as Ad hoc Hd.TCR V.V.I.P. Movement in the
Northern Railway, at New Delhi Station, New Delhi.
...Applicant.

(By Advocate:Shri Vibhakar Mishra)

Vs.

1. The General Manager,
Northern Railway, Railway Headquarters,
Baroda House, New Delhi-110001.
2. The Divisional Personal Officer,
Northern Railway, New Delhi.

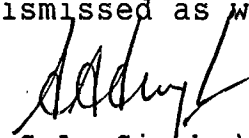
... Respondents.


(By Advocate: Shri Shailendra Tiwary)

O R D E R (ORAL)

By Shri Shanker Raju

As the applicant has since expired, learned
counsel for the applicant seeks permission to withdraw
the OA. Permission granted. Accordingly, OA is
dismissed as withdrawn.


(S.A. Singh)
Member (A)


(Shanker Raju)
Member(J)

/kdr/